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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

CP (CAA) No. 23/NCLT/AHM/2018  
CA (CAA) No. 106/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Mahendra Aluminium Company Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	NAVIN PAHWA WITH	SR-ADV	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner.

Affidavit of Chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 15.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days

before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, informing the date of hearing.

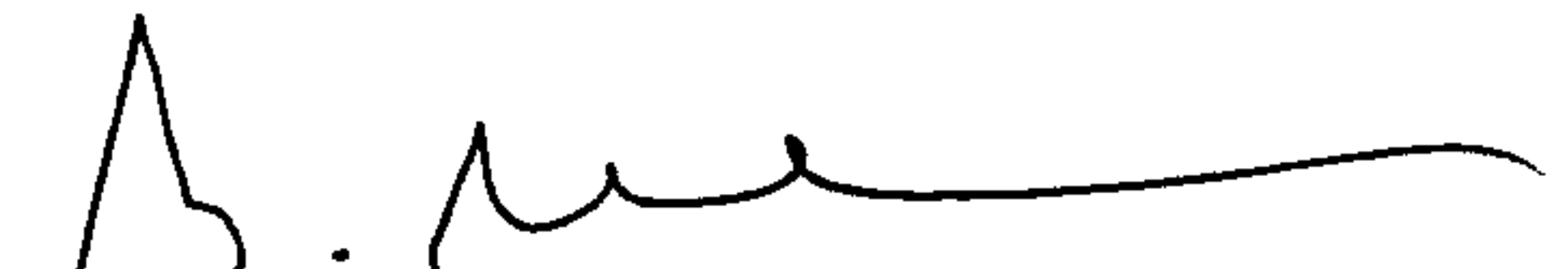
Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 16.02.2018 for hearing.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 17th day of January, 2018.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**